

IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT
**Before: Shri Waseem Ahmed, Accountant Member
And Shri Siddhartha Nautiyal, Judicial Member**

**ITA No. 289/Rjt/2018
Assessment Year 2014-15**

M/s. Shreenidhi Credit Co-operative Society Ltd., 31 Shivanand Complex, Near Mehta Petrol Lump, Dhebar Road, Rajkot PAN: AAAAS7489Q (Appellant)	Vs	The Commissioner of Income Tax-III, Rajkot (Respondent)
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**Assessee by: Withdrawal Application
Revenue by: Shri Sanjeev Jain, CIT-D.R.**

Date of hearing : 01-07-2022
Date of pronouncement : 14-09-2022

आदेश/ORDER

PER BENCH:-

This assessee's appeal for A.Y. 2014-15, arises from order of the CIT, Rajkot-III dated 30-05-2018, in proceedings under section 263 of the Income Tax Act, 1961; in short "the Act".

2. At the time of hearing, Id. counsel for the assessee has requested to withdraw the appeal filed vide letter dated 29th June, 2022. The Revenue is

fair enough in not objecting to the same. We therefore accept assessee's request for withdrawing the appeal filed.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 14-09-2022

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER
Ahmedabad : Dated 14/09/2022

Sd/-
(SIDHHARTHA NAUTIYAL)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order,

Assistant Registrar,
Income Tax Appellate Tribunal,
Rajkot